NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 54/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.03.2017

NAME OF THE PARTIES: Rollstud Middle East Inc.
V/s.
Swiber Offshore (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
9	ATHARVA DANDEKAR M/S NEELKAMAL CHAUDHARY I/B UNIVERSAL LEGAL	ADV FOR APPLICANT	Chaudhary

Order
CP No. 54/I&BP/NCLT/MB/MAH/2017

For having this Bench already appointed Insolvency Resolution Professional in this Corporate Debtor Company in CP51/2017 filed on 31.3.2017, the Operational Creditor in this Company Petition has sought withdrawal of this Company Petition with a liberty to approach the Insolvency Resolution Professional appointed in CP51/2017 to make its claim before him.

Accordingly, this Company Petition is dismissed with liberty to make his claim before the IRP.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)